CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Gommercial Complex, Indiranagar, Bangalore-560 038.

Dated: 18DEC 1995

1481 of 1995.

Application No.

: Smt.P.Jayanthi,

. V/s.

Applicant(s)

Respondents

: The Accountant General (ARE), Karnataka, Bangalore and three others.,

To

1.

2.

Sri.V.Narasimha Holla, Advocate, No. 1780, First Floor, 6th Main, E-Block, Second Stage, Rajajan agar, Bangalere-560 010.

Sri.M. Vasudeva Rao, Addl.CGSC, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-38

R copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) is enclosed for information and further necessary action. The Order was pronounced on Sixth December, 1995.

Issued on 18/12/95

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0/0

Deputy Registrar Judicial Branches.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

ORIGINAL APPLICATION No1481/1995

WEDNESDAY, THIS THE 6TH DAY OF DECEMBER, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

> SHRI V. RAMAKRISHNAN ... MEMBER (A)

Smt. P. Jayanthi, 37 years, Clerk/Typist, O/o the Accountant General (A&E), Karnataka, Residency Park Road, Bangalore - 560 001.

Applicant

(By Advocate Shri V.N. Holla)

Vs.

- .1. .The Accountant General, O/o the Accountant General (A&E), Karnataka, Residency Park Road, Bangalore - 560 001.
- The Accounts Officer (Admn.), 2. O/o the Accountant General, Karnataka, Residency Park Road, Bangalore - 560 001.
- 3. The Comptroller and Auditor General of India, Post Bag No.7, Indraprastha Post Office, New Delhi - 2.
- 4. The Accountant General (A&E), Hyderabad, Saifabad, Andhra Pradesh. Respondents (By Advocate Shri M. Vasudeva Rao, Addl. Central Govt. Stg. Counsel)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

STATE OFF

We have heardeShripHolla for the applicant and the strong and the date of the control o Teatned Standing Counsel to the department.

the applicant is aggrieved by an order directing of some money, based on their alleging excess paymers made on the basis of erroneous fixation of However, the tenability of the order passed in that civil consequences leading to involves

recovery of money paid in excess.

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contd.

It would, therefore, be just and proper that the action of recovery should have been preceded by a notice putting the applicant into a notice. In that view of the matter, the orders at Annexures A1, A3 and A5 directing recovery of the alleged excess payment appears to be invalid in law and are liable to be annulled.

Hence, it is, we allow this application and quash the Annexures-A1, A3 and A5. The department, is however, at liberty to take further action in the matter accordance with law and in the light of the observations made herein. No costs.

(V. RAMAKRISHNAN) MEMBER (A)

(P.K.SHYAMƏÜNDAR) VICE CHAIRMAN

TRUE COPY

Section Officer Central Administrative Tribunal Bangalore Bench

Bangalore

s.c.No. 2059 2000.

High Court of Karnataka, . Bengalore.

Daten: 12-7-2011.

Noticedin W. P. B. Low do not

From The Registrar General, High Court of Karnataka,

Bangalore.

appear to have been becauted his this
Registry to respect of ordinary to the his presister
Registry non as with on 0.115. 148/1958 The Registrar. Bangalore.(Bench). Indiranagar.Bangalore-560038. 0.4.2308/95. Central Administrative Tribunal.,

Sir,

C.4.642 and 6424/98 Sub: -

& Show both orders to the co down by S CI.

on the file of the Supreme Cour Add this to file to W.Ps.24050 and 24051/98

of this High Court - Forwardal of the Common Decree Certified copy of the .

Reg.

No reed to obe as Judges * Who passed excless in CAT are no longer in Blose Bench:

I am directed to forward herewith the copy of the Certifi d 7.4.2000

Commo n Decree

1/3/00

Copy of the

Dated S

received from the Supreme Court of India, for information and

the matter. necessary action in _

XXXXXXXXXXXX

Yours faithfully,

Registrar

All communications should be addressed to the Registrer, Supreme Court, by designation, NOT by name Telegraphic address to "SUPREMECO"

D.No.4971 etc/98/TVA/XIII-B

NEW DELHI

Bated this the 21st June, 2000.

From: The Registrar (Judicial), Supreme Court of India,

New Delhi.

To: The Registrar,
High Court of Karnataka,
Bangalore.

CIVIL APPEAL NOS. 6422 & 6423 OF 1998.

A.G. (A&E), KARNATAKA & Ors. etc. etc.

.. Appellants

Versus

Smt. P. Jayanthi & Anr. etc. etc.

... Respondents

Sir.

In continuation of this Registry's letter of even number dated the 18th April, 2000, I am directed to transmit herewith for necessary action a certified copy of the Common Decree dated the 7th April, 2000 of the Supreme Court in the said appeals.

The Original Record in C.A.No. 6423/98 will follow. Please acknowledge receipt.

Yours faithfully,

for REGISTRAR(JUDICIAL).

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Sup. C. 52

IN THE SUPREME COURT OF INDIA

KARKANAKYCIVIL APPELLATE JURISDICTION CONTINUE COPY

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Assistant Haginia. (hidi)

Assistant Haginia. (hidi)

Supramo Court of Lodio

CIVIL APPEAL NOS.6422 AND 6423 OF 1998.

(Appeals by Special Leave from the Judgments and Orders dated the 20th August, 1998 of the High Court of Karnataka at Bangalore in Writ Petition Nos. 24051 and 24050 of 1998).

IN CIVIL APPEAL NO.6422 OF 1998:

XXX

- 1. The Accountant General (A & E) Karnataka, Bangalore.
- 2. The Comptroller & Auditor General, of India, Bahadur Shah Zaffar Marg, New Delhi 110 002.
- 3. Union of India By its Secretary, Ministry of Personnel, & Training, North Block New Delhi - 110 001.

Appellants

Versus

1. Smt. P. Jayanthi, Clerk/Typist O/o the Accountant General (A & E), P.B. 5325 Bangalore 1, R/a 359, 13 A Cross, Vyalikaval.

Contesting ... Respondent

2. The Registrar, Central Administrative Tribunal, Bangalore Banch, Indiranagar, Bangalore 560 038.

Performa
Respondent

IN THE CIVIL APPEAL NO.6423 OF 1998:

- Union of India By its Secretary, Ministry of Personnel, & Training, North Block, New Delhi 110 001.
- 2. The Comptroller & Auditor General of India, Bhadur Shah Zafar Marg, New Delhi 170 002.
- Accountant General (A & E)
 Karnataka, Bangelore 560 001.

... Appellants

Versus

1. Smt. Sujatha Vedachalam W/o Sri Venkataraman, R/o 460/7, 12th Main M.C. Layout, Vijay Nagar, Bangalore.

Contesting Respondent

2. The Registrar, Central Administrative Tribunal, Bangalore Bench, Indiranagar, Bangalore 560 038.

Performa Respondent

7th April. 2000.

CORAM:

HON'BLE MR. JUSTICE V.N. KHARE HON'BLE MR. JUSTICE DORAISWAMY RAJU.

For the Appellants: Mr. P.P. Malhotra, Senior Advocate, in both Appeals (Mrs. Niranjana Singh and M/s. Hemant Sharma, Anil Katiyar and C.V. Subba Rao, Advocates with him).

For Respondent No.1: Mr. D.P. Chaturvedi, Advocate. in both Appeals

The Appeals above-mentioned alongwith connegated matter being called on for hearing before this Court on the 29th day of March, 2000; UPON perusing the record and hearing counsel for the appearing parties above-mentioned, the Court took time to consider its Judgment and the appeals being called on for Judgment on the 7th day of April, 2000, THIS COURT in view of its decisions dated the 7th April, 2000 in Civil Appeal No. 13020 of 1996 entitled Comptroller & Auditor General of India & Ors. Versus Farid Sattar and 25th April, 1996 in Special Leave Petition No. 9324 of 1996 entitled Chandan Saha versus Union of India & Ors. DOTH in allowing the appeal ORDER:

1. THAT the Judgment and Order dated the 20th August, 1998 of the High Court of Karnataka at Bangalore in Writ Petition

and in place therof an order allowing Writ Petition Nos.

24051 and 24050 of 1998 filed by the appellants herein

before the aforesaid High Court be and is hereby substituted;

- 2. THAT the appellants herein may recover the excess amount of pay paid to the contesting respondents herein in easy installments which may be spread over for fifteen years or till the date of retirement whichever is earlier;
- 3. THAT there shall be no order as to costs of these appeals in this Court;

AND THIS COURT LOTH FURTHER ORDER that this ORDER be punctually observed and carried into execution by all concerned;

WITNESS the Hon'ble Dr. Adarsh Sein Anand, Chief Justice of India, at the Supreme Court, New Delhi, dated this the 7th day of April, 2000.

(R.P. DUA)
JOINT REGISTRAR.